

 भारतीय प्रतिभूति और विनियम बोर्ड Securities and Exchange Board of India	NBCC Complex, Tower 1, 8th floor, Block A East Kidwai Nagar, New Delhi – 110023 Ph: 011 6901 2998, 011 6901 2913 Email: auctionsno@sebi.gov.in, deepshikhaL@sebi.gov.in	ADDENDUM
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**ADDENDUM TO PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE
PROPERTIES OF HBN DAIRIES & ALLIED LIMITED**

Pursuant to the directions of the Hon'ble Supreme Court of India and the recovery proceedings initiated under section 28A of the SEBI Act, 1992 read with Second Schedule to the Income Tax Act, 1961, vide recovery certificate no. 1216 of 2017 dated September 14, 2017 by Securities and Exchange Board of India ("SEBI") against HBN Dairies & Allied Limited and its directors namely Mr. Harmender Singh Sran, Mr. Amandeep Singh Sran, Ms. Manjeet Kaur Sran and Ms. Jasbeer Kaur (Defaulters). SEBI vide Notice of Sale dated January 22, 2025 (published in the newspapers on January 25, 2025) read with Corrigendum dated January 27, 2025 has invited bids for the sale of properties of the defaulters through e-auction platform on "*as is where is and whatever there is*" basis.

Intending bidders are invited to submit their bid(s) along with an amount equivalent of 10% of the Reserve Price as Earnest Money for each of the properties to be paid through EFT/NEFT/ RTGS for sale of the properties. The Deposit has to be made in favour of SEBI as per following bank details:-

Account Holder name- SEBI Recovery Proceeds
Bank Name- Bank of India (BoI)
Virtual Bank Account number - SEBIRNCIS1216
IFS Code of BOI Virtual account- BKID00VAN04

The remaining contents of the notice published in the newspapers remains unchanged.

Interested persons are requested to visit 'Auction Notice under Recovery Proceedings' in 'Enforcement' tab on www.sebi.gov.in for further update regarding the auction.

Place: Delhi
Date: February 11, 2025

Sd/-
General Manager & Recovery Officer
Securities and Exchange Board of India